

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 99 OF 2018 &
IA NO. 1561 OF 2018

Dated: 1st November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr.	Appellant(s)
Vs.		
Pragati Power Corporation Ltd. & Anr.	Respondent(s)

Counsel for the Appellant (s) : Mr. Rahul Kinra
Mr. Ashotosh K.Srivastava

Counsel for the Respondent (s) : Ms. Ranjitha Ramachandran for R-1
Mr. Divyanshu Rai
for Mr. Nikhil Nayyar for R-2

ORDER

(IA No. 1561 of 2018- Delay in filing reply)

Learned counsel, Mr. Divyanshu Rai, appearing for the second Respondent submitted that, there is a delay of 85 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel, Mr. Rahul Kinra, appearing for the Appellant prays for four weeks time to file his rejoinder to the reply filed by the appearing respondents.

Submission made by the learned counsel appearing for the appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by the appearing respondents on or before 30.11.2018, after duly serving copy to the learned counsel for the appearing respondents.

List this matter on **04.12.2018**, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member